

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:413  
ANSWERED ON:14.03.2012  
CBI ENQUIRY ON AIRBUS AND INDIAN AIRLINES DEALS  
Singh Shri Bhupendra

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the CBI has completed its initial enquiry regarding the deal between Airbus and Indian Airlines;
- (b) If so, the details thereof;
- (c) the levels and number of officers of Ministry of Civil Aviation under investigation in this deal;
- (d) whether the CBI has started the procedure of taking permission from the Government to register FIR against the officers;
- (e) if so, the details thereof;
- (f) whether permission from the Government has been obtained in this regard; and
- (g) if so, the time by which FIR is likely to be registered?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNAL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY)

(a): The CBI had registered PE-DAI-2010-A-001 on 14/01/2010 against unknown persons of the Ministry of Civil Aviation and the initial enquiry has been completed.

(b): The Preliminary Enquiry was registered in connection with alleged irregularities and illegalities in purchase of 43 aircrafts from M/s. Airbus Industries. The enquiry has revealed that the crucial concessions regarding investment of US Dollar 175 Million as worked out during negotiations by Empowered Group of Ministers with M/s. Airbus Industries were deliberately not made part of the purchase agreement signed between Indian Airlines and M/s. Airbus Industries.

(c): (i) One officer of the level of Additional Secretary (Served as Director then),

(ii) Two officers of the level of Director,

(iii) One officer of the level of Deputy Managing Director,

(iv) One officer of the level of the General Manager and

(v) Two officers of the level of Dy. General Managers

(Persons mentioned at Sl. No. (ii), (iii) and (iv) have since retired)

Involvement of others, if any, can be investigated upon disclosure of evidence to that effect during the proposed investigation.

(d), (e), (f) & (g): Yes Madam. As per the law, the CBI has sought permission of the Government for taking up investigation against the officers of the rank of the Joint Secretary and above and the same is under consideration.